(e) if so, the plans formulated to make use of such technologies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) The Government has zero tolerance policy towards terrorism and has put emphasis on the need for improvement in security technology to counter terrorism and boost internal security. Existing technology is being used by security agencies in different spheres of internal security and upgradation of technology, as per requirements, is an ongoing process.

Deaths in prisons

 $\dagger 1019$. DR. KIRODI LAL MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise, year-wise and prison-wise numbers of natural and unnatural deaths in the prisons during last three years;
 - (b) whether the judicial enquiry had been initiated in each case;
- (c) if so, the State-wise, year-wise and prison-wise number of such cases where judicial enquiry had been initiated during last three years and the current status thereof; and
- (d) the State-wise list of such cases where compensation had been recommended by National Human Rights Commission and whether that compensation amount has been paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2017. State-wise details of natural and unnatural deaths in prisons during 2015 to 2017 are given in the Statement-I (*See* below).

(b) to (d) NCRB has informed that it has started collecting data on Judicial Magistrate enquiries conducted under Section 176 (1A) of Cr.PC since 2017. State/UT-wise details of Judicial Magistrate enquiries conducted and compensation ordered by National Human Rights Commission for the year 2017 are given in the Statement-II (*See* below). Details of payment of the amount of compensation is not maintained centrally.

[†]Original notice of the question was received in Hindi.

State/UT-wise details of Incidence of Deaths of Inmates in Prisons during 2015, 2016 and 2017

Sl. No. State/UT		2015		2016		2017	
		Natural Deaths	Un-Natural Deaths	Natural Deaths	Un-Natural Deaths	Natural Deaths	Un-Natural Deaths
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	35	6	25	5	26	4
2.	Arunachal Pradesh	1	0	0	0	1	0
3.	Assam	28	2	50	2	36	4
4.	Bihar	83	1	70	4	106	9
5.	Chhattisgarh	50	0	5	0	47	1
6.	Goa	1	0	1	2	0	1
7.	Gujarat	24	2	38	3	45	3
8.	Haryana	44	2	37	9	41	7
9.	Himachal Pradesh	5	2	4	0	9	0
10.#	Jammu and Kashmir	2	0	5	1	3	1
11.	Jharkhand	37	5	61	0	45	2
12.	Karnataka	65	11	58	5	68	10

1	2	3	4	5	6	7	8	214
13.	Kerala	41	2	37	4	32	3	W.
14.	Madhya Pradesh	131	4	141	5	94	8	ritten
15.	Maharashtra	107	7	74	47	111	8	Written Answers
16.	Manipur	3	1	0	4	4	0	wers
17.	Meghalaya	4	1	2	0	2	0	to
18.	Mizoram	2	0	2	0	1	1	
19.	Nagaland	0	0	0	0	0	1	[RAJ
20.	Odisha	43	2	38	10	42	4	YAS
21.	Punjab	173	5	115	37	131	14	[RAJYA SABHA]
22.	Rajasthan	56	2	89	8	25	7	A
23.	Sikkim	0	0	0	0	0	1	
24.	Tamil Nadu	63	6	50	11	61	10	
25.	Telangana	33	0	18	6	16	1	Uns
26.	Tripura	1	1	5	0	3	1	tarre
27.	Uttar Pradesh	302	21	373	56	386	9	ıQ b
28.	Uttarakhand	14	2	13	0	14	3	Unstarred Questions

29.	West Bengal	86	12	79	7	108	12
	Total (States)	1434	97	1390	226	1457	125
30.	Andaman and Nicobar Islands	1	2	0	1	0	0
31.	Chandigarh	4	0	2	0	2	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi	30	15	32	4	34	8
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	1	0	0	1	0
	Total (UTs)	35	18	34	5	37	8
	Total (All-India)	1469	115	1424	231	1494	133

[#] Now Union Territory of Jammu and Kashmir and Union Territory of Ladakh.

Source: Prison Statistics India.

Statement -II

State/UT-wise details of Judicial Magistrate enquiry conducted and compensation ordered by NHRC during 2017

Sl. No.	State/UT	No. of Judicial Magistrate Enquires conducted u/s 176(1)(A) Cr.PC	No. of Cases in which NHRC ordered for Compensation
1	2	3	4
1.	Andhra Pradesh	11	0
2.	Arunachal Pradesh	1	0
3.	Assam	40	0
4.	Bihar	74	21
5.	Chhattisgarh	0	0
6.	Goa	0	0
7.	Gujarat	0	0
8.	Haryana	48	0
9.	Himachal Pradesh	7	0
10.*	Jammu and Kashmir	1	0
11.	Jharkhand	5	0
12.	Karnataka	79	0
13.	Kerala	0	0
14.	Madhya Pradesh	101	0
15.	Maharashtra	119	4
16.	Manipur	0	0
17.	Meghalaya	2	0
18.	Mizoram	0	0
19.	Nagaland	1	0
20.	Odisha	25	0
21.	Punjab	129	0
22.	Rajasthan	77	0

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1	2	3	4
23.	Sikkim	0	0
24.	Tamil Nadu	71	0
25.	Telangana	2	0
26.	Tripura	1	0
27.	Uttar Pradesh	375	4
28.	Uttarakhand	6	0
29.	West Bengal	120	0
	Total (States)	1295	29
30.	Andaman and Nicobar I	slands 0	0
31.	Chandigarh	2	0
32.	Dadra and Nagar Haveli	0	0
33.	Daman and Diu	0	0
34.	Delhi	38	1
35.	Lakshadweep	0	0
36.	Puducherry	1	0
	Total (UTs)	41	1
	Total (All India)	1336	30

^{*}Now Union Territory of Jammu and Kashmir and Union Territory of Ladakh.

Source: Prison Statistics India.

Increasing efficiency in disaster response and mitigation

1020. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has made assessment to identify areas in disaster response and mitigation which need drastic improvements despite the fact that excellent work has been done by disaster response agencies in the past;
 - (b) if so, the details thereof; and
- (c) what immediate plans Government has to improve the efficiency of the agencies?